[Shrimati D. K. Tara Devi Siddhartha]

- (c) Review by Government on the working of the Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. *See* No. LT-171/91]

THE DEPUTY CHAIRMAN: Mr. Salman Khursheed. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA; This is highly disturbing. The Government has collapsed. (*Interruptions*)

SHR1 YASHWANT SINHA; Madam, this is contempt of the House. (*Interruptions*)

THE DEPUTY CHAIRMAN: I saw him just now. He must have gone out somewhere. (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pradesh): The Hon. Minister cannot do this. (Interruptions)

SHRI GURUDAS DAS GUPTA: He must be present when his name is called to present the papers. This is absolutely improper, Madam. (Interruptions)

THE DEPUTY CHAIRMAN: Let me hear what the Parliamentary Affairs Minister says. (Interruptions)

SHRI GURUDAS DAS GUPTA: You must give a ruling. (Interruptions)

THE DEPUTY CHAIRMAN: He has come. (Interruptions) All right, let me find out where he was. (Interruptions)

SHRI GURUDAS DAS GUPTA: He must explain why he was absent. (*Interruptions*)

SHRI SATYA PRAKASH MALAVIYA; He must explain the reason for the delay. I have a point of order. (*Interruptions*) Why was Mr. Salman Khursheed not present in the House? (*Interruptions*) THE DEPUTY CHAIRMAN: If you people sit down, then only he can speak. Allow him to speak. if all of you are going to say something, he cannot speak. (*Interruptions*) Please sit down.

SHRIMATI BIJOYA CHAKRAVARTY (Assam) Why was he absent when he was to lay papers on the Table of the House? (Interruptions)

THE DEPUTY CHAIRMAN; Order, please.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I request the hon. Members to allow me to speak. I regret this oversight. I was in the House. I sincerely regret this overs'ght. I am sure the hon. Members are kind to a new Minister. They would not extract a heavy price for this.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): We are kind to you, but this is no explanation.

SHRI SALMAN KHURSHEED: I am only regretting. I am not giving explanation.

DR. NAGEN SAIKIA (Assam): He should apologise to the House.

THE DEPUTY CHAIRMAN: He has regretted. Now, please lay the Papers on the Tabe of the House.

- I. Report and Accounts (1989-90) of the Trade Development Authority, New Delhi and related papers.
- II. Report and Accounts (1989-90) of the Indian Institute of Foreign Trade. New Delhi and related papers.
- III. Notifications of the Ministry of Commerce under Export (Qua lity Control and Inspection) Act, 1963.

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IV. Notifications of the Ministry of Commerce regarding non-application of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): Madam, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers:—
 - (i)(a) Twentieth Annual Re port and Accounts of the Trade Development Authority, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the Authority.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. LT-171/91]
 - (ii) (a) Twenty-sixth Annual Report and Accounts of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed

in Library. See No. LT-172/91]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (3) of section 17 of the Export (Quality Control and Ins pection) Act, 1963:—
 - (a) S.O. No. 241(E), dated the 6th April, 1991 publishing the Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1991.
 - (b) S.O. No. 1306(E), dated the 11th May, 1991 publishing the Export of Frozen Fish and Fishery

- Products (Quality Control and Inspection) (Amendment) Rules, 1991.
- (c) S.O. No. 282(E), dated the 24th April, 1991 publishing the Export of Coriander (Quality Control and Inspection) (Amendment) Rules, 1991.
- (d) S.O. No. 283(E), dated the 24th April, 1991 publishing the Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991.
- (e) S.O. No. 284(E), dated the 24th April, 1991 publishing the Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991.
- (f) S.O. No. 285(E), dated the 24th April, 1991 publishing the Export of Fennel. Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991.
- (g) S O. No. 538, dated the 23rd February, 1991 publishing the Export (Quality Control and Inspection) (Second Amendment) Rules, 1991.
- (h) S.O. No. 672 dated the 9th March, 1991 amending the rules specified in the Annexure annex ed thereto. [Placed in Library See No. LT-252/91 for (a) to (h)]
- (i) S.O. No. 673 dated the 9th March. 1991 amending the rules specified in the Annexure annexed thereto.

[Placed in Library See No. LT-252/91 for (a) to (h)]

III. A copy (in English and Hindi) of the Ministry of Commerce Notification S.O. No. 137(E), dated the 27th February, 1991, regarding non pplication of subsection (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of commodities notified under section 6 of the said Act, under subsection (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-253/91